

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A.NO.229/99 in O.A.No.2191/98

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 6th day of December, 1999

(V)

Purshottam Pandey  
s/o Shri Bhim Sen Pandey  
c/o Shri Ramesh Chandra Sharma  
3/36, J.Ext. Laxmi Nagar, Delhi-92 ...Applicant

Versus

1. Union of India  
Through Secretary  
Ministry of Communication  
(Department of Posts)  
New Delhi
2. The Post Master General  
Agra Region, Agra
3. The Sr. Supdt. of Post Offices  
Mathura Division, Mathura
4. The Sub Divisional Inspector Post Offices  
East Sub Division, Mathura ....Respondents

O R D E R (By Circulation)

The applicant had come before the Tribunal seeking a direction that he should be appointed on regular basis as substitute Extra Departmental Delivery Agent (EDDA) in any Sub Division of Mathura Division basing his claim on continuous service of more than 180 days rendered as Substitute. After considering the pleadings the OA was dismissed both on ground of latches and on merits.

2. The applicant has now come in a review petition. He submits that there is an error patent on the face of the record inasmuch as the findings of the Tribunal in regard to both to the question of limitation <sup>as well as</sup> ~~or~~ on merit are erroneous. The conclusion of the Tribunal cannot be subject matter of review, RA is therefore summarily dismissed. No costs.

*R.K.Ahooja*  
(R.K.Ahooja)  
Member(A)

/rao/